

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GROMET (INDIA) PRIVATE
LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	Gromet (India) Private Limited
2	Date of incorporation of corporate debtor	06 th January, 1993
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24300DL1993PTC051592
5	Address of the registered office and principal office (if any) of corporate debtor	House No. 12, First Floor, Adhichini, New Delhi, South Delhi-110017, India
6	Insolvency commencement date in respect of corporate debtor	13 th December, 2019. The date of pronouncement of order by Hon'ble NCLT, New Delhi (Court-VI) in application number IB-2001/ND/2019 (Copy of order received on 16 th December, 2019)
7	Estimated date of closure of insolvency resolution process	10 th June, 2020 (180 days from the Insolvency Commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Singhal IBBI/IPA-002/IP-N00532/2017-2018/11561
9	Address and e-mail of the interim resolution professional, as registered with the Board	(NOT FOR COMMUNICATION) Address: A-233, Ground Floor, Bunkar Colony, Ashok Vihar, Phase-IV, Delhi-110052 Mail: aprassociatesllp@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	(FOR COMMUNICATION) Pankaj Kumar Singhal Address: Same as above Mail: cirp.grometindia@gmail.com
11	Last date for submission of claims	1 st January, 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in Insolvency and Bankruptcy Board of India (IBBI), 7 th Floor, Mayur Bhawan, Shankar Market,



	Connaught Circus, New Delhi-110001
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Notice is hereby given that the National Company Law Tribunal has pronounced order for the commencement of a corporate insolvency resolution process of the Gromet (India) Private Limited on December 13, 2019.

The creditors of Gromet (India) Private Limited, are hereby called upon to submit their claims with proof on or before 1st January, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

- Form B- for Claims by operational creditors except workmen and employees
- Form C- for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a class
- Form D- for Claims by workmen or an employee
- Form E- for Claims by authorized representative of workmen & employees
- Form F- for Claims by Creditors (Other than Financial Creditors and Operational Creditors)

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in (Insolvency and Bankruptcy Board of India)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18th December, 2019
Place: Delhi


Pankaj Kumar Singhal
Interim Resolution Professional
Gromet (India) Private Limited